

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 22.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.40/BB/17	-	Admission	230-232	Enlightiks Business Solutions Finance Limited

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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1. SAJIP. JOHN
SPJ Legal


Advocate for petitioner

2. J. K. langovan.

O.L. Shree.

ORDER

Counsel for Petitioner is present. Matter is listed today for admission. Heard the Counsel for petitioner. He undertake to file Accounting Treatment Certificate issued by the Auditor and also to file latest balance sheet. He has filed Memo and stated that notices are to be issued to the authorities viz., R.D; ROC, Karnataka Bangalore,; The Income Tax Officer, Ward 5(3)(2), Unity Building, Mission Road, Bengaluru-560027; The Income Tax Officer, Ward 3(1) (4) Prestige alpha, No.48/1,& 48/2, National Highway-7. Pragati Nagar, Electronic City, Bengaluru-560100; The Income Tax Officer, Ward 5(1)(2), 2nd Floor, BMTC Building, 80 ft. Road, Koramangala, Bengaluru-560095 and to the Official Liquidator and the Registry is directed to prepare notices to the said authorities. The Counsel is directed to take out publication in the newspaper 10 days before the date of hearing. O.L has filed his report vide OLR No. 99/2017 seeking permission from the Tribunal to allow him to appoint the Chartered Accountant for scrutiny of the books of accounts and records of the Transferor Companies. Counsel for Petitioner has no objection for appointment of Chartered Account for the purpose of scrutiny of the books of accounts and records of the Transferor Companies. I.A of O.L is allowed vide separate order. O.L is permitted to appoint Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of the books of accounts and records of the Transferor Companies. The fee payable to the C.A shall be borne by the Petitioner Company. For filing report by the Chartered Accountant, list it on 28/09/2017.


Member (T)


Member (J)